

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P No. 204/2007  
C.A.No. 42/2010

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> December 2017, 10.30 A.M

Name of the Company	Ramesh Kumar Agarwal & Ors.-Vs-Ramesh Kumar & Co. Pvt. Ltd. & Ors		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. JISHNU CHOWDHURY, Adv
2. MR. SAUMABHO GHOSE, Adv
3. MR. A. AGARWALLA, Adv
4. MISS. FARNAZ NASIM, Adv
5. MR. RATUL DAS, Adv

Respondent 6

f. Nasim  
20/12/17.

1. Ratnanko Banerji, Sr. Adv
2. D. N. Sharma, Adv
3. Ratnesh Rai, Adv
4. Anurag Basu, Adv

Petitioner  
in CA 42/2010

20/12/17

P.T.O.



## ORDER

Ld. Counsel for the petitioners and the respondents are present.

Ld. Counsel for the petitioner made a request for adjournment. Prayer is allowed.

It appears from the Order Sheet dated 08/11/2017 that petitioner's prayer for filing rejoinder was allowed subject to payment of cost of Rs.5000/- to be paid in Prime Minister National Relief Fund. Till date no cost has been paid and no rejoinder has been filed. So opportunity to file rejoinder has been closed.

List it on 21/02/2018.

8d

(Jinan K.R.)  
Member (J)

8d

(V.P.Singh)  
Member (J)